

JHARKHAND HIGH COURT, RANCHI

NOTIFICATION

THE 16TH NOVEMBER, 2011

No. 232 A : Consequent upon promotion of Sri Uma Shankar Prasad Singh, Chief Judicial Magistrate Hazaribagh to the rank of District Judge subject to final decision of the Hon'ble Supreme Court in the Special Leave to Appeal (Civil) No. 9883 / 2009 vide Notification Nos. 6/stha. Pro. (variya)-701/2001 ka.-6734, Ranchi dated 14th November, 2011 of the Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi, he is posted as District & Sessions Judge-cum-Special Judge, Land Acquisition cases at Hazaribagh for deciding references under Section 18 of the Land Acquisition Act, 1894 pertaining to Railway Development Project and widening / expansion of National Highway Project of the local limits of Hazaribagh District.

By order of the Court,

Sd/- P. R. Dash
Registrar General

Memo. No. / Apptt.

Dated Ranchi, the 16th November, 2011

Copy forwarded to the Superintendent, Government Printing Press, Doranda, Ranchi with a request to publish the same in the next issue of Jharkhand Gazette.

Sd/- P. R. Dash
Registrar General

Memo. No. 18636-42 / Apptt.

Dated Ranchi, the 16th November, 2011

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi / the Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / Principal Accountant General (A&E), Jharkhand, G.E.5, Doranda, Ranchi / Registrar (Establishment) / Registrar (Admn), Jharkhand High Court, Ranchi / the Principal District & Sessions Judge, Hazaribagh and Sri Uma Shankar Prasad Singh, Chief Judicial Magistrate Hazaribagh for information and needful.


Registrar General